

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH**

REGIONAL BENCH - COURT NO. I

Excise Appeal No. 60277 of 2023

[Arising out of Order-in-Appeal No. LUD-EXCUS-001-APP-79-2023 dated 31.01.2023 passed by the Commissioner (Appeals), CGST, Ludhiana]

M/s Dashmesh Alloys

Village Kumbh, Amloh Road,
Mandi Gobindgarh, Punjab

.....Appellant

VERSUS

**Commissioner of Central Excise and
Service Tax, Ludhiana**

GST Bhawan, F Block, Rishi Nagar,
Ludhiana, Punjab

.....Respondent

APPEARANCE:

None for the Appellant

Shri Shri Aneesh Dewan and Shri Yashpal Singh, Authorized
Representatives for the Respondent

CORAM: HON'BLE MR. S. S. GARG, MEMBER (JUDICIAL)

FINAL ORDER NO. 60522/2025

DATE OF HEARING: 06.05.2025

DATE OF DECISION: 06.05.2025

On matter being called, neither anyone appeared nor there is any request for adjournment. On perusal of previous order-sheets, I note that the matter has been coming up on Board repeatedly and has been adjourned six times i.e. on 13.02.2024, 25.07.2024, 22.10.2024, 04.04.2025, 17.04.2025 & 23.04.2025. It appears that the appellant is not interested in pursuing the appeal. Accordingly,

the appeal is dismissed for non-prosecution with the liberty to the appellant to seek restoration by moving appropriate application giving sufficient reasons for non-appearance.

(Dictated and pronounced in the open court)

(S. S. GARG)
MEMBER (JUDICIAL)

RA_Saifi